### Government of Jharkhand Transport Department

File	No Pari-Vi-357/2011	Ranchi, Date:

#### Jharkhand Motor Vehicle Taxation (Amendment) Act, 2020

#### An Act to amend Jharkhand Motor Vehicle Taxation Act, 2001

Be it enacted by the legislature of the State of Jharkhand in the Seventieth (70<sup>th</sup>) year of the republic as follows:-

#### 1. Short title, extent and commencement:-

- (1) This Act shall be called Jharkhand Motor Vehicle Taxation (Amendment) Act, 2020.
- (2) It shall extend to the whole of the State of Jharkhand.
- (3) It shall come into force with immediate effect.

## 2. After sub-section (7) of Section-7 of Jharkhand Motor Vehicles Taxation Act 2001, a new sub-section (8) shall be inserted as follows:-

"(8) The road tax for motor vehicles indicated in Part "C" of Schedule-1 of this Act and tractor which is registered before 31.01.2019 shall be paid at the rate prescribed in following schedule either one time or yearly installment as per the rate prescribed in annexed Schedule-1 Part "F". The owner of those vehicles may pay tax one time or yearly tax for due period per year as per their convenience. This facility is not available for vehicle registered after 31.01.2019.

Provided that in case of non-payment of one-time tax or yearly tax within specified time (within 30 days) from the date of commencement of this Act for the vehicles indicated in Schedule-1 Part "C", Part "F" and Tractor & Trailer of Tractor or in case of delayed payment of one-time tax or yearly tax, a fine amount at the rate of 2 % per month of due one-time tax or yearly tax shall be levied."

## 3. The column-6 of Schedule-I Part-"A" of section-7 of Jharkhand Motor Vehicle Act 2001 shall be substituted as follows:-

- (i) Extra additional tax at the rate of 3 % of the cost price of the vehicle excluding GST shall be levied in addition to the rate specified under clause A&B column no. 5 i.e. (6+3)=9 % shall be levied from the owner of such vehicle who already owns a personalized four wheeler in his/her name.
- (ii) Extra additional tax at the rate of 3 % of the cost price of the vehicle excluding GST shall be levied in addition to the rate specified under clause

A&B column no. 5 i.e. (6+3)=9 % shall be levied from the owner of such vehicle whose cost price excluding GST is exceeding 15 lakhs and the owner of such vehicle doesn't own a personalized four wheeler in his/her name.

(iii) Those owners of vehicle having four wheeler already registered in their names purchase vehicle whose cost is more than 15 lakhs (excluding GST) shall be levied one-time tax (6+3+3)=12% of cost price of such vehicle excluding GST.

## 4. Sub-Section (7) of in section-7 of the Jharkhand Motor Vehicle Taxation Act 2001 shall be substituted as follows:-

"One-time tax at the rate of 4% of cost price of Tractor excluding GST shall be levied for 20 years.

Provided one-time tax at the time of registration of trailer of a tractor shall be liable to pay Rs. 5000 (Five Thousand Rupees) for 20 years.

Provided further that one time tax shall be levied on already registered tractor and its trailer by adjusting the previously paid tax."

## 5. Insertion of Part-"D", Part-"E" and Part-"F" in Schedule-I in Section-7 of Jharkhand Motor Vehicles Taxation Act, 2001.

(1) Schedule-I Part-"D" under sub-section-2 of Section-7 of Jharkhand Motor Vehicles Taxation Act, 2001 shall be inserted as follows:-

#### SCHEDULE-I, Part- "D"

# Rate chart of tax to be paid on vehicles paying one-time tax in Schedule-I Part-"C" and Tractor & Trailer of tractor (See Sub-section (1) of Section 5 & 7)

Sl. No.	Stages of Registration	Vehicles paying one-time tax in Schedule-I Part-"C" and Tractor & Trailer of tractor
1	2	3
	If the Motor vehicle is already registered and its age from the first	Percentage of one-time tax levied on one-time tax paid at the time of first
	registration is	registration
1	More than one year but less than two years	90%
2	More than two year but less than three years	80%
3	More than three year but less than four years	75%

4	More than four year but less than	70%
	Five years	
5	More than Five year but less than	65%
	Six years	
6	More than Six year but less than	60%
	Seven years	
7	More than Seven year but less than	55%
	Eight years	
8	More than Eight year but less than	50%
	Nine years	
9	More than Nine year but less than	45%
	Ten years	
10	More than Ten year but less than	40%
	Eleven years	
11	More than Eleven year but less than	40%
	Twelve years	
12	More than Twelve year but less	40%
	than Thirteen years	
13	More than Thirteen year but less	40%
	than Fourteen years	
14	More than Fourteen year but less	30%
	than Fifteen years	
15	More than Fifteen years	30%

(2) Schedule-I Part-"E" under sub-section-2 of Section-7 of Jharkhand Motor Vehicles Taxation Act, 2001 shall be inserted as follows:-

#### **SCHEDULE-I,**

#### Part- "E"

# Rate chart for refund of one-time tax of vehicles paying one-time tax in Schedule-I Part-"C" and Tractor & Trailer of tractor (See Sub-section (2) of Section-7)

Sl. No.	Scale of refund	Vehicles paying one-time tax in Schedule-1 Part-"C" and Tractor & Trailer of tractor	
1	2	3	
	If after registration, de-registration of the vehicle or its exit from the State takes place	Refund of the tax paid as a percentage of one-time tax already paid.	
1.	Within one year	70%	
2.	After one year but within two years	60%	
3.	After two year but within three years	50%	

4.	After three year but within	40%
	four years	
5.	After four year but within five years	30%
6.	After five year	0

(3) Schedule-I Part-"F" under sub-section-2 of Section-7 of Jharkhand Motor Vehicles Taxation Act, 2001 shall be inserted as follows:-

### SCHEDULE-I

#### Part- "F"

## Rate chart of Yearly Installment of Motor Vehicles (See Sub-section (1) of section 5)

Sl. No.		Class of Vehicle		One Time Tax rate of motor vehicles	Rate of Motor Vehicle Tax for payment as yearly installment
1		2		3	4
1		Goods carriage excluding Trailers -			
	a)	Upto 1000 Kgs registered laden weight capacity	i)	One time tax of Rs. 9000/- at the time of registration in the State for 10 year from the date of first registrations shall be levied on goods vehicles upto 1000 kg of weight capacity  Provided that one time tax payable by such vehicles already registered shall be calculated after deduction of the tax amount already paid earlier  Provided further that no one time tax shall be payable if the vehicle had already paid more than Rs. 9000/- as taxes	The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 66% of one-time tax for 10 years.
			ii)	For goods vehicles more than 10 years old one-time tax of Rs. 9,000/- shall be levied for a period of every five years thereafter shall be levied.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid after 10 years period or 15 years which ever may be applicable  Provided further that no one time tax shall be payable if the vehicle has already paid more than Rs. 9000/- as taxes.	The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 66% of one-time tax for 05 years.

	<b>b</b> )	Exceeding 1000 kgs	i)	One time tax of Rs. 7500/- per	The amount of yearly
		but not exceeding		ton or part thereof at the time of	installment will be fixed
		3000 kgs of		registration for a period of 10	by dividing the addition of
		registered laden		years from the date of first	one-time tax prescribed in
				registration in the State shall be	column-3 plus 66% of
		weight capacity		levied on goods vehicles upto	one-time tax for 10 years.
				1001 to 3000 Kgs weight	
				capacity.	
				Provided that one time tax	
				payable by such vehicle already	
				registered earlier shall be	
				calculated after deducting the	
			••>	tax amount already paid.	TEI ( C 1
			ii)	For vehicle more than 10 years	The amount of yearly
				old one-time tax of Rs. 7500/-	installment will be fixed
				per ton or part thereof for a	by dividing the addition of
				period of every five years thereafter shall be levied.	one-time tax prescribed in column-3 plus 66% of
				Provided that one time tax	one-time tax for 05 years.
				payable by such vehicles shall	one-time tax for 03 years.
				be calculated after deducting	
				the tax amount already paid	
				after 10 years or 15 years period	
				which ever may be applicable.	
				Provided further that no one	
				time tax shall be payable if the	
				vehicles has already paid more	
				than Rs. 7500/- per ton or part	
				thereof as taxes.	
2					
_	a)	Motor Cab and		One Time tax at the rate of 7%	The amount of yearly
2	a)	Motor Cab and Omni Bus		of the cost of taxi, motor cab,	installment will be fixed
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall	installment will be fixed by dividing the addition of
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40%	installment will be fixed by dividing the addition of one-time tax prescribed in
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5	installment will be fixed by dividing the addition of one-time tax prescribed in
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of
2	a)			of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of
	<b>a</b> )		a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of
		Omni Bus	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for newly registered vehicles shall	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 113% of
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for newly registered vehicles shall be levied for 15 years.	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 113% of one-time tax for 15 years.
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for newly registered vehicles shall be levied for 15 years.  OR	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 113% of one-time tax for 15 years.  OR
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for newly registered vehicles shall be levied for 15 years.  OR One time tax of Rs. 6000/- on	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 113% of one-time tax for 15 years.  OR The amount of yearly
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for newly registered vehicles shall be levied for 15 years.  OR  One time tax of Rs. 6000/- on all three wheelers up to one	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 113% of one-time tax for 15 years.  OR  The amount of yearly installment will be fixed
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for newly registered vehicles shall be levied for 15 years.  OR  One time tax of Rs. 6000/- on all three wheelers up to one year age at the time of first	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 113% of one-time tax for 15 years.  OR The amount of yearly installment will be fixed by dividing the addition of
		Omni Bus  Three Wheeler	a)	of the cost of taxi, motor cab, maxi cab excluding GST shall be levied for 12 years and 40% of one-time tax plus 10% green tax shall be levied for further 5 years.  Provided that one time tax payable by such vehicles shall be calculated after deducting the tax amount already paid as per SCHEDULE-1  Seating Capacity not more than 4 seats excluding driver:- One Time tax Rs- 9000/- for newly registered vehicles shall be levied for 15 years.  OR  One time tax of Rs. 6000/- on all three wheelers up to one	installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 83% of one-time tax for 12 years.  The amount of yearly installment will be fixed by dividing the addition of one-time tax prescribed in column-3 plus 113% of one-time tax for 15 years.  OR  The amount of yearly installment will be fixed

		of registration in the State.	one-time tax for 10 years.
		OR One time tax of Rs. 6000/- (Six	OR The amount of yearly
		Thousand) on more than 10	installment will be fixed
		years old three wheelers vehicles shall be levied for	by dividing the addition of
		further five years.	one-time tax prescribed in column-3 plus 133% of
		raraier rive years.	one-time tax for 05 years.
	<b>b</b> )	Seating capacity up to 7 seats	The amount of yearly
		excluding the driver:-	installment will be fixed
		One time tax of Rs. 13500/- (Rs. Thirteen Thousand Five	by dividing the addition of one-time tax prescribed in
		Hundred) on newly registered	column-3 plus 264% of
		three wheelers vehicles shall be	one-time tax for 15 years.
		levied for 15 years. OR	OR
		One Time Tax of Rs- 9000/-	The amount of yearly
		(Nine Thousand) on all the	installment will be fixed
		three wheelers Vehicles up to	by dividing the addition of
		one year of age at the time of registration shall be levied from	one-time tax prescribed in column-3 plus 250% of
		the date of first registration in	one-time tax for 10 years.
		the State for 10 years.	OR
		OR One time term of Re 2000/	The amount of yearly
		One time tax of Rs. 9000/- (Nine Thousand) on more than	installment will be fixed by dividing the addition of
		10 years old three wheelers	one-time tax prescribed in
		vehicles shall be levied for	column-3 plus 250% of
2	Conne	further five years.	one-time tax for 05 years.
3	Crane, Poclain and Mechanical digging	One time tax at the rate of 7% of the cost of the	The amount of yearly installment will be fixed
	vehicles (Shoval in front	vehicle excluding GST	by dividing the addition of
	and hand digging device	shall be levied for 12	one-time tax prescribed in
	in rear side or otherwise installed working	years.  For further five	column-3 plus 83% of one-time tax for 12 years.
	machine) generally known	years 40% of one-time tax	one-time tax for 12 years.
	as J.C.B., Boaring	plus 10% green tax shall	
	Machine or digging	be levied.	
	Machine/vehicles, built by other manufacturers.		
4	Trailer (Other than tractor-	One time tax at the rate of	The amount of yearly
	Trailer)- More than 5000	7% of the cost of the	installment will be fixed
	kgs registered laden weight capacity.	trailer excluding GST shall be levied.	by dividing the addition of one-time tax prescribed in
	signi capacity.	For further 5 years	column-3 plus 83% of
		40% of one-time tax plus	one-time tax for 12 years.
		10 % green tax shall be	
5	Tractor	levied. One time tax at the rate of	The amount of yearly
	1140101	4% of the cost of the	installment will be fixed
		tractor excluding GST	as Rs. 1000 per year for
		shall be levied for 20	20 years.
		years.	

- 6. (i) Jharkhand Motor Vehicle Taxation (Amendment) Ordinance, 2019 is hereby repealed.
- (ii) Notwithstanding such repeal, anything done or any action taken under the said Act. Ordinance shall be deemed to have been done or taken under the provisions of this.

By Order of Governor of Jharkhand

SANJAY PRASAD

Principal Secretary-cum- Legal Advisor

Department of Law

Jharkhand. Ranchi.